

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 717 of 1996

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New Delhi, dated this the 3rd June, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D.S.Yadav,
S/o Shri Shankar Singh,
R/o 1625-D/14-A, Habatpur,
Najafgarh,
New Delhi-110043.

.. APPLICANT

By Advocate: Mrs. Meera Chhibber

VERSUS

1. govt. of NCT of Delhi,
through Lt. Governor,
Raj Niwas,
Delhi.
2. Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.
3. Dy. Director of Education,
Distt. South West,
Vasant Vihar,
New Delhi.
4. The Secretary,
Education Dept.,
Govt. of NCT of Delhi,
5, Shamnath Marg,
Delhi.

.. RESPONDENTS

BY Advocate: Shri Vijay Pandita

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that in the light of Respondents' circular dated 11.4.97 (copy taken on record) withdrawing their earlier circular dated 12.3.96, the O.A. does not

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(25)

survive and is rendered infructuous.

3. We note by our earlier order dated 22.1.97 Respondents were directed to ensure that legitimate dues payable to the applicant upto 31.12.96 should be paid to him. Applicants counsel has stated that payments to applicant has ceased thereafter. We call upon Respondents to ensure that legitimate ^{1 after 31.12.96} dues of applicant are paid to him timely.

4. This O.A. stands disposed of in terms of para 3 above. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)
/GK/

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(S.R. ADIGE)
Member (A)